

[Shri Manubhai Shah.]

IV. (i) Report (1960) of the Tariff Commission on the continuance of protection to the Bicycle Industry.

(ii) Government Resolution No. 7(2)-T.R./60, dated the 10th December, 1960.

[Placed in Library. See No. LT-2529/60 for (i) and (ii).]

V. (i) Report (1960) of the Tariff Commission on the continuance of protection to the Ball Bearings Industry.

(ii) Government Resolution No. 18(6)-T.R./60, dated the 8th December, 1960.

[Placed in Library, See No. LT-2524/60 for (i) and (ii).]

VI. (i) Report (1960) of the Tariff Commission on the continuance of protection to the Power and Distribution Transformers Industry.

(ii) Government Resolution No. 1KD-T.R./60, dated the 9th December, 1960.

(iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section.

[Placed in Library. See No. LT-2525/60 for (i) to (iii).]

NOTIFICATION UNDER THE COMPANIES ACT, 1956

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA) : Sir, on behalf of Shri Nitya-nand Kanungo, I beg to lay on the Table, under sub-section (3) of section 637 of the Companies Act, 1956, a copy of the Ministry of Commerce and Industry (Department of Company Law Administration) Notification G.S.R. No. 1433, dated the 23rd November, 1960, publishing an amendment in Government Notification G.S.R. No. 656,

dated the 25th June, 1958. [Placed in Library. See No. LT-2523/60.]

THE FERTILIZERS AND CHEMICALS COMPANIES AMALGAMATION ORDER, 1960

SHRI SATISH CHANDRA: I also beg to lay on the Table, under sub-section (5) of section 396 of the Companies Act, 1956, a copy of the Ministry of Commerce and Industry (Department of Company Law Administration) Notification S.O. No. 2816, dated the 17th November, 1960, publishing the Fertilizers and Chemicals Companies Amalgamation Order, 1960. [Placed in Library. See No. LT-2543/60.]

STANDARDS OF WEIGHTS AND MEASURES (CONVERSION TO STANDARD WEIGHTS) RULES, 1960

SHRI SATISH CHANDRA: I also beg to lay on the Table, under sub-section (3) of section 17 of the Standards of Weights and Measures Act, 1956, a copy of the Ministry of Commerce and Industry Notification S.O. No. 2760, dated the 11th November, 1960, publishing Standards of Weights and Measures (Conversion to Standard Weights) Rules, 1960. [Placed in Library. See No. LT-2533/60.]

NOTIFICATION APPLYING THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952 TO CANE FARMS OWNED BY SUGAR FACTORIES

THE DEPUTY MINISTER OF LABOUR AND EMPLOYMENT AND PLANNING (SHRI L. N. MISHRA) : Sir, on behalf of Shri Abid Ali, I beg to lay on the Table a copy of the Ministry of Labour and Employment Notification G.S.R. No. 1274, dated the 21st October, 1960, applying the Employees' Provident Funds Act, 1952, to cane farms owned by sugar factories. [Placed in Library. See No. LT-2530/60.]

NOTIFICATION ADDING CERTAIN INDUSTRIES-TO SCHEDULE I OF THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952

SHRI L. N. MISHRA: I also beg to lay on the Table, under sub-section (2) of section 4 of the Employees*